

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-513**

IB-40/PB/2017

IA/4610/2021, IA/2264/2023

**IN THE MATTER OF:**

Vedika Nut Crafts Pvt. Ltd.

**.....Applicant**

**SECTION**

U/s 10 IBC in Liq.

**Order delivered on 19.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Lalit Mohan, Ms. Tahira Khatoon, Ms. Pragya Gupta, Mohd. Nadeem, Mr. Parvez Ali, Mr. Deepak Kumar, Ms. Megha Jain, Advs. in IA/2264/2023  
For the Respondent : Mr. Arun Kumar Shukla, Mr. Naman Shukla, Mr. Mrinal Jha, Advs. in IA/2264/2023

**ORDER**

No one is present on behalf of the Liquidator at the time of hearing of the matter. Proxy Counsel on behalf of the Applicant in IA/2264/2023 is present and submitted that main Counsel is not available today and therefore sought adjournment. Ld. Counsel on behalf of Union Bank of India is also present. In view of this, list the matter on **29.08.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**